

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 570/2020

(Arising out of impugned final judgment and order dated 06-12-2019 in A482 No. 6096/2005 passed by the High Court of Judicature at Allahabad)

AJEET SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 12529/2020 - EXEMPTION FROM FILING O.T.)

Date : 22-11-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER

HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Utkarsh Sharma, AOR

For Respondent(s) Mr. Sriharsh N. Bundela, Adv.
Mr. Sarvesh Singh Baghel, AOR

RR. Nos. 2 & 3 Mr. M.K. Tiwari, Adv.
Mr. Chiranjeev Johri, Adv.
Mr. Pradeep Kumar Mathur, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated on behalf of respondent Nos. 2 &
3 to adjourn the matter on personal ground, matter is adjourned.

As prayed, list after four weeks.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)